

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi –**  
**110 001 Tel No.: 011-23753915 / Fax No.: 011-23753920**

No. L-7/105(121)/2007-CERC

Dated: 3rd May, 2016

Subject: Draft Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment) Regulations, 2016.

**PUBLIC NOTICE**

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has made draft Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment) Regulations, 2016 to amend the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008. The draft regulation and the Explanatory Memorandum are annexed to this notice and can also be downloaded from [www.cercind.gov.in](http://www.cercind.gov.in).

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with the Electricity (Procedure for Previous Publication) Rules, 2005, inviting comments/ suggestions/ objections on the draft regulation. The comments/ suggestions/ objections may be sent to the undersigned latest by 23.5.2016.

3. The comments / suggestions / objections received in the Commission's office after the stipulated date shall not be considered while finalizing these regulations.

4. The Commission to hold a public hearing on the above subject as per details given below:

Date	Venue	Timing	Invitees
26.05.2016	<b>“CERC Court Room” 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001</b>	From 1500 Hrs onwards	Representatives of Central/State Governments/State Utilities/ CPSUs/ Generating Company/ Transmission Licensees/ Trading Licensees/Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/

5. The Commission values your views and firmly believes that participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned dates or in the case of an organization, designate a responsible officer (one/two only) to attend the same.

6. To enable proper arrangements for the hearing, it is requested that the name of the participant/representative of your organization may please be communicated to the Secretary of the Commission latest by **25.05.2016**.

sd/-  
(Shubha Sarma)  
Secretary